N O T I C E

In continuation of earlier notice dated 31.03.2022.

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that Hon'ble Shri. Justice Riyaz I. Chagla has in continuation of earlier notice dated 31.03.2022 issued the following directions :

That the time to comply with office objections in all the Commercial Suits pertaining to His Lordship's assignment which are lodged on or before 31.12.2021 and which are still pending under office objections, is further extended by 2 weeks from the date of publication of this notice, failing which the same shall stand rejected under Rule 986 of High Court (Original Side) Rules, 1980 for non-removal of office objections, without further reference to this Court.

Dated this 25th April, 2022

By Order,

Sd/-

(Sachin B. Bhansali)
Prothonotary and Sr. Master
High Court (O.S.), Bombay